

1

MCC-1479-2025

IN THE HIGH COURT OF MADHYA PRADESH AT JABALPUR

BEFORE

HON'BLE SHRI JUSTICE AVANINDRA KUMAR SINGH ON THE 1st OF MAY, 2025

MISC. CIVIL CASE No. 1479 of 2025

VIVEK KUMAR RAI

Versus

M/S UNIPRO TECHNO INFRASTRUCTURE PVT. LTD.

Appearance:

Shri Aryan Urmaliya - Advocate for the petitioner.

ORDER

This M.C.C. is filed for restoration of MCC No. 1097 of 2025 which was filed for restoration of W.P. No. 518 of 2025.

It is submitted that in M.C.C. 1097 of 2025, vide order dated 2.4.2025, restoration application was allowed but a cost of Rs.1,000/- could not be paid in time. There was a delay of one day.

After hearing, learned counsel for the petitioner, delay in depositing cost of Rs.1,000/- is condoned.

Consequently, W.P. No. 518 of 2025 is restored to it's original number.

A copy of this order be kept in the file of restored case.

Accordingly, this M.C.C. is disposed of.

(AVANINDRA KUMAR SINGH) JUDGE



2 MCC-1479-2025

VSG